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GOVERNMENT OF INDIA
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NEW DELHI, THE 25th JULY., 1979.

NOTIFICATION
INCOME TAX

No.2949(F.No.404/141/TRD-Rajkot/79-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri B.B. Solanki being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri B.B.Solanki takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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